

O.A.No.567/02

ORDER DATED: 24.08.2006

Heard Mr.P.Routray, Ld. Counsel for the Applicant and Mr. S.B.Jena, Ld. Additional Standing Counsel for the Respondents.

Ld. Counsel for the Applicant has produced several records establishing compliance to the queries made by the office ~~and~~ the DG, Archeological Survey of India in response to his representation, which he filed on 12.11.2003. Despite this no order has yet been passed.

Ld. Additional Standing Counsel for the Department states that he got the information that a decision has been taken but he has no record to show.

This being the position, Respondent No.3 is directed to dispose of the representation of the Applicant by passing a speaking order within a month, if already not done.

M.A. is disposed of accordingly.

Free copies of this order be given to the Ld. Counsel for both the parties.

BCJ
MEMBER (ADMN.)

Copies of order
Dr 24/8/12 issued
to counsel for both
parties.

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8/11/12